

**HIGH COURT FOR THE STATE OF TELANGANA**

**ROC No.1441/SO/2022**

**Date:28.07.2022**

**CIRCULAR No.15/2022**

Sub: High Court for the State of Telangana – Issuance of certain instructions for smooth functioning of Subordinate Judiciary in the State (a) Daily disposal of cases of each Judicial Officer (b) Abstract of No. of witnesses examined on daily basis (c) Weekly reports of the daily disposals (d) Conducting fortnightly meetings by the Arrears Committee at the District Level – Regarding.

- Ref: 1. High Court's Circular Roc No.396/OP CELL/2021, dated:01.02.2021.  
2. High Court's Circulars Roc Nos.4544/99/OP CELL-E, dt:16.10.1999; 2969/OP Cell-E /2001, dt:23.06.2001 and 1673/OP Cell-E /2013, dt:22.04.2013  
3. High Court's Circular Roc No.546/OP CELL/2018, dated:20.01.2018.  
4. High Court's Circular Roc No.2614/OP CELL/2017, dated:01.09.2017.

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Attention of all the Unit Heads and Judicial Officers in the State is invited to the circulars issued in the references cited, wherein the High Court has issued certain directions on the above subjects from time to time for effective functioning of the Subordinate Judiciary in the State. In spite of the instructions issued from time to time, most of the Judicial Officers are not adhering to the circular instructions.

While deprecating such practice High Court hereby issues the following directions to all the Judicial Officers in the State:

1. To submit the daily disposal statement in the revised format (issued in the reference 1<sup>st</sup> cited) including the data of undated cases so as to bring the pendency to zero or minimum as mandated by the Hon'ble e-committee.
2. To adhere to the circular instructions issued in the reference 2<sup>nd</sup> cited, and submit the statement in respect of number of witnesses examined during each day as per the statement maintained in the dairy on criminal side (as per Rule 79 of the Criminal Procedure Code).

3. To adhere to the circular instructions issued in the reference 3<sup>rd</sup> cited, and submit the weekly reports on the last working day of the week in respect of daily disposals, without fail.
4. The Unit Heads of newly carved out Judicial Districts are hereby directed to constitute the Arrears Clearance Committees in those districts for monitoring the disposals at the district level (as per the High Court's letter Roc No.2614/OP.Cell-E/2017, dated 16.06.2017) and also to implement the measures as suggested from time to time by the High Court for clearance of old matters
5. To conduct the meetings of Arrears Clearance Committees fortnightly to review the progress of the disposals at all levels and to suggest the measures for speedy disposals.

Therefore, as directed, all the Judicial Officers in the State are hereby directed to follow the above said instructions scrupulously, without fail.

The information on the above instructions be furnished to the Registrar (Vigilance), High Court for the State of Telangana, Hyderabad.

Any deviation in this regard will be viewed seriously.

  
**REGISTRAR GENERAL**

To

1. The Prl. Secretary to the Hon'ble the Chief Justice, High Court for the State of Telangana at Hyderabad {for placing the same before the Hon'ble the Chief Justice}.
2. All the P.Ss to the Hon'ble Judges, High Court for the State of Telangana at Hyderabad {for placing before the Hon'ble Judges}.
3. The P.Ss to the Registrars, High Court for the State of Telangana at Hyderabad {for placing before the Registrars}.
4. All the Unit Heads in the State of Telangana {with a request to communicate the copy of the Circular to all the Judicial Officers working in your Unit under proper acknowledgement}.
5. The Section Officer O.P.Cell Section (for information and necessary action)